

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No.102**

New-IA(Com.A)-166/2023

In

CP-1(ND)/2023

**IN THE MATTER OF:**

M/S. Sparsh Industries Pvt Ltd. & Ors.

**.....APPLICANT/PETITIONER**

**SECTION**

**U/s 441**

**Order delivered on 08.05.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : CS Ankit Misra

For the Respondent :

**ORDER**

**New-IA(Com.A)-166/2023:-**

This application has been filed seeking withdrawal of the application i.e. CP-1(ND)/2023 with liberty to fresh application.

It is submitted that the jurisdiction to file this application lies with the Regional Director, Northern Region (NR).

Having heard the submissions made by Mr. Ankit CS appearing for the Applicant, we permit the Applicant to withdraw the application i.e. CP-1(ND)/2023 with liberty to file fresh application before this Tribunal as prayer for by the Applicant.

CP-1/ND/2023 is **dismissed as withdrawn**. IA(Com.A)-166/2023 is **disposed of**.

The case papers and folders may be consigned to the record room.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**